



2026:AHC:15470

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 1718 of 2026

Sarvesh Kumari And 2 Others

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ajendra Kumar
Counsel for Respondent(s)	:	C.S.C., Krishna Kant Singh

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioners, learned Standing Counsel appearing on behalf of State-respondents as well as Shri Krishna Kant Singh, learned counsel appearing on behalf of Respondent No.3.
2. In view of the order proposed to be passed today, notices need not be issued to the private-respondents.
3. The only prayer made by the petitioner in the present writ petition to direct the Respondent No.2- Tehsildar, Tehsil- Jalesar, District Etah to decide Restoration Case No.3588 of 2024, Neeraj Singh vs. Sarvesh Kumari, under Section 34 of the U.P. Revenue Code, 2006 within stipulated period.
4. Heard counsel for the parties present and perused the record.
5. With the consent of the counsel for the parties, the present writ petition is **disposed of finally** directing the Respondent No.2- Tehsildar, Tehsil- Jalesar, District Etah to decide the aforesaid matter, **expeditiously** strictly in accordance with law, without granting any unnecessary adjournment to the parties, unless there is no legal impediment.

(Prakash Padia,J.)

January 21, 2026

Swati